

COURT-I

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)**

**APPEAL NO. 166 OF 2019 &
IA NO. 630 OF 2019**

Dated : 3rd September, 2019

**Present: Hon'ble Mrs. Justice Manjula Chellur, Chairperson
Hon'ble Mr. Ravindra Kumar Verma, Technical Member**

In the matter of:

M/s. Uttar Haryana Bijli Vitran Nigam Limited ... Appellant(s)

Versus

Haryana Electricity Regulatory Commission & Anr. ... Respondent(s)

Counsel for the Appellant(s) : Mr. G. Umapahy
Ms. Vaishali

Counsel for the Respondent(s) : Mr. Anand K. Ganesan
Mr. Ashwin Ramanathan
Ms. Aadishree Chakraborty for R-2

ORDER

Objections of other Respondent finally, if any, shall be filed within four weeks failing which it shall be taken as nil.

Rejoinder, if any, shall be filed within two weeks.

List the matter on **03.10.2019**.

**(Ravindra Kumar Verma)
Technical Member**

mk/mkj

**(Justice Manjula Chellur)
Chairperson**